

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL No. 221 OF 2015 &  
IA No. 359 OF 2015**

**Dated: 3<sup>rd</sup> November, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J.Kapoor, Technical Member**

**In the matter of:**

**Silvassa Industries Association & Ors.**

**.... Appellant (s)**

**Vs.**

**Joint Electricity Regulatory Commission & Anr.**

**.... Respondent (s)**

Counsel for the Appellant(s)

:

Mr. Mukund P. Unny

Counsel for the Respondent(s)

:

Mr. Raheel Kohli a/w  
Ms. Rinku Gautam (Rep.) for R-1

**ORDER**

Learned counsel for the appellant is stated to be in some personal difficulty.

Learned counsel for Respondent No.2 seeks three weeks time to file reply. He may file the same on or before 25.11.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 12.12.2016 after serving copy on the other side.

List the matter on **04.01.2017.**

**(I.J.Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/kt